NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1160/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE PARTIES:

Indusland Bank Ltd.

V/s.

Bilcare Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION		SIGNATURE
6	Adv. Rubina	Chan ndiadan	Petitioned Applicant	Richary
			Applicant	
27	Omkar V.	Deosthale	AR. for Respondent	Al-

ORDER CP No. 1160/I&BC/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present. 1.
- A Settlement is arrived at between the Financial Creditor and Corporate 2. Debtor. The copy of Settlement dated 11.10.2017 is placed on record. The Annexure is also attached wherein the Schedule of Repayment is mentioned and the Respondent / Debtor undertakes to adhere to the Schedule of Settlement. The Settlement is made part of the Order.

:2:

Under the circumstances, the Petition is disposed of as Withdrawn. Consigned to the Records. 3.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial)

M.K. Shrawat Member (Judicial)

Dated: 11.10.2017